ITEM NO.18 COURT NO.2 SECTION XVII-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Original Suit (s). No(s). 3/2006

STATE OF TAMIL NADU

Petitioner(s)

VERSUS

STATE OF KERALA & ANR.

Respondent(s)

IA No. 28/2017 - Application for direction for execution of decree

IA No. 154780/2021 - CLARIFICATION/DIRECTION

IA No. 187706/2019 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

WITH

W.P.(C) No. 880/2020 (PIL-W)

IA No. 34931/2021 - APPLICATION FOR PERMISSION

IA No. 115585/2020 - APPLICATION FOR PERMISSION

IA No. 18206/2022 - APPLICATION FOR PERMISSION

IA No. 180914/2022 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 79129/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 154819/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 174262/2022 - CLARIFICATION/DIRECTION

IA No. 163559/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 161983/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 159153/2021 - INTERVENTION APPLICATION

IA No. 159084/2021 - INTERVENTION/IMPLEADMENT

IA No. 1136/2022 - INTERVENTION/IMPLEADMENT

IA No. 226299/2024 - INTERVENTION/IMPLEADMENT

IA No. 165569/2021 - INTERVENTION/IMPLEADMENT

IA No. 41095/2022 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 202747/2023 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

IA No. 226223/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION SLP(C) No. 3924/2021 (XI-A)

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 32597/2021

IA No. 32597/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

W.P.(C) No. 1225/2021 (PIL-W)

IA No. 144691/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 161563/2021 - CLARIFICATION/DIRECTION

IA No. 144692/2021 - EXEMPTION FROM FILING O.T.

IA No. 161074/2021 - INTERVENTION/IMPLEADMENT

W.P.(C) No. 86/2022 (X)

FOR EX-PARTE AD-INTERIM RELIEF ON IA 18290/2022

FOR APPLICATION FOR EXEMPTION FROM FILING ORIGINAL

VAKALATNAMA/OTHER DOCUMENT ON IA 18291/2022

IA No. 18291/2022 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL

VAKALATNAMA/OTHER DOCUMENT

IA No. 18290/2022 - EX-PARTE AD-INTERIM RELIEF

Diary No(s). 37275/2024 (X)

[FOR CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS ON IA 242455/2024

FOR impleading party ON IA 20859/2025

FOR INTERVENTION/IMPLEADMENT ON IA 20859/2025

IA No. 242455/2024 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS

IA No. 20859/2025 - INTERVENTION/IMPLEADMENT

Date: 31-07-2025 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Petitioner-in-person

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Mr. Roshan Chapagain, Adv.

Mr. A.Shiva Rama Rao, Adv.

Mr. Hitesh Kumar Sharma, Adv.

Mr. Amit Kumar Chawla, Adv.

Mr. Akhileshwar Jha, Adv.

Ms. Niharika Dwivedi, Adv.

Mr. Javed Raza, Adv.

UPON hearing the counsel the Court made the following O R D E R

- 1. We have briefly heard learned Senior Counsel for the parties as well as Ms. Aishwarya Bhati, learned Additional Solicitor General appearing on behalf of the Union of India.
- 2. We are informed that pursuant to the orders dated 19.02.2025, 06.05.2025 and 19.05.2025, some effective steps have already been taken. However, it is pointed out that the Environment Clearance from the Ministry of Environment, Forest and Climate Change (MoEFCC), Government of India is still awaited. In relation thereto, Ms. Aishwarya Bhati points out that permission from the Forest Department of the State of Kerala is required. On this, Mr. Jaideep Gupta, learned Senior Counsel, representing the State of Kerala, informs that the State Government has already accorded necessary permission. In view of this, the Union of India may verify and after ascertaining that the necessary permission has been accorded by the State of Kerala, let the requisite steps for granting environmental clearance be taken. We hope that the needful shall be done within four weeks.
- 3. Mr. Shekhar Naphade, learned Senior Counsel has pointed out that with regard to grouting of the dam, the Supervisory Committee of Mulla Periyar Dam has recommended that ROV study be carried out by the State of Tamil Nadu. As per the Report of the Supervisory Committee, the State of Tamil Nadu may firstly complete the ROV study and based thereupon, the grouting work may be

commenced. Once the study is completed by the State of Tamil Nadu and a report is forwarded to the State of Kerala, the State of Kerala shall accord necessary permission so that the grouting work will commence.

- 4. On the third issue, namely, the repair and construction of the Vallakadavu Ghat Road, the State of Kerala seems to be right that the construction work should commence after the monsoon period is over. Let such construction work be carried out in the month of September and October, 2025, i.e., the non-monsoon period. For this purpose, the timeline fixed earlier is further extended.
- 5. Post these matters for further hearing on 12.11.2025.

(SATISH KUMAR YADAV) ADDITIONAL REGISTRAR (PREETHI T.C.)
ASSISTANT REGISTRAR